

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 107  
(IB)-1024/ND/2018**

**Under Section: 9 of IBC Code, 2016.**

**In the matter of:**

M/s Realfin Solutions Pvt. Ltd. **.....Applicant**

Vs.

M/s Nikhil Footwears Pvt. Ltd. **.....Respondent**

**Order delivered on 19.02.2019**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant : Mr. Rajesh Bhardwaj, Adv.  
Mr. Ajay Pal Singh, Adv.

For the Respondent : Ms. Varsha Banerjee  
Mr. Kunal Godhwani

**ORDER**

Learned counsels for both the parties make a statement that the parties are exploring the possibility of settlement and seek indulgence. Pleadings are complete. In the interest of Justice, one chance is given to the parties to amicably settle the matter. If not settled the matter will be heard finally on the next date of hearing. For final hearing on 15.03.2019.

Sd/-

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

